

7.1.1998

Shri D.C. Sharma, Counsel for the
Applicant.

The learned Counsel for the applicant submits that the prayer made in the OA does not survive at this stage and he does not want to press this O.A. Shri J.P.Joshi appeared on behalf of the respondents and submits that he has been instructed to contest this case, hence his attendance may be marked. However, from the perusal of the file we find that none has appeared on behalf of the respondents on the previous dates of hearing. Therefore, his prayer is turned down. More so in view of the submissions of the learned advocate for the applicant.

The O.A. is, therefore, dismissed as having not been pressed. There is no order as to costs.

Gopal Singh

(Gopal Singh)
Member (A)

A.K. Misra

(A.K. Misra)
Member (J)

Copy of order
Sent to Pet &
Resp by Regd
AID vide No
7 to 9
13/1/98
At 13/1/98
13/1/98

Part II and III destroyed
in my presence on 23/3/2004
under the supervision of
section officer (J) as per
order dated 29/12/2009

23/3/04
Section officer (Record)

1) attached
2) delivered
3) Pet &
4) resp
5) wd